

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SHRI H.S.SIDHU, JUDICIAL MEMBER AND
SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER**

**ITA No. 3125/Del/2014
AY: 2007-08**

Hewitt Associates (India) Pvt.Ltd.
710, Ansal Chamber II
6, Bhikaji Cama Place
New Delhi 110 066

vs. CIT, Range IV
New Delhi

PAN: AABCH 1559 D
(Appellant)

(Respondent)

Appellant by : Sh. Vaibhav Chaudhary &
Sh. Yogesh Goyal, C.A.

Respondent by : Sh. AK Saroha, CIT, D.R.

ORDER

This appeal is filed by the assessee. The assessee filed an Application for 'withdrawal' of the appeal on the ground that the appeal was filed against the order of the Ld.CIT(A) u/s 263 of the Income Tax Act, 1961 and Ld.CIT(A) had already deleted the additions and the assessee was hoping that ITAT would uphold the Ld.CIT(A)'s order.

2. The ld.D.R. has no objection.
3. In the result the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 30th August, 2016.

Sd/-

**(H.S. SIDHU)
JUDICIAL MEMBER**

Sd/-

**(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER**

Dated: the 30th August, 2016

- *Manga*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

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By Order,

ASSISTANT REGISTRAR